

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/148(KB)2018
IA(I.B.C)/56(KB)2024, IA(I.B.C)/629(KB)2022,
IA(I.B.C)/1615(KB)2023, IA(I.B.C)/1044(KB)2023,
IA(I.B.C)/679(KB)2021, IA(I.B.C)/895(KB)2021,
IA(I.B.C)/617(KB)2020, IA(I.B.C)/894(KB)2021,
IA(I.B.C)/1065(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH JULY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS TANTIA CONSTRUCTION LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. R. K. Paul, Adv.] for SBI
Mr. S. Chanda, Adv.

Mr. Swatarup Banerjee, Adv.] for SRA
Mr. N. Dasgupta, Adv.
Mr. A. Guha, Adv.
Mr. S. Haque, Adv.
Ms. A. Dutta, Adv.
Mr. K. D. Sarkar, Adv.

Mr. Rahul Auddy, Adv.] for Chairman of Monitoring Committee
Mr. Dhaval Savla, Adv.
Mr. A. Gooptu, Adv.

ORDER

1. Ld. Counsel for the parties are present.
2. Ld. Counsel appearing for the Monitoring Committee assures that he would get the Bank accounts of Axis Bank, IDBI Bank, Indian Bank, Bank of Baroda and Indian Bank of the Company standardized from NPA. Let the same be done within a period of 7 days.
3. Ld. Counsel for the Monitoring Committee shall furnish a report of compliance of the above order to this Tribunal by Friday i.e. by **12.07.2024**.
4. Ld. Counsel appearing for the State Bank of India states that it has already upgraded with the account from NPA to standardized.
5. List this matter on **15.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**